

43

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 03.12.2018

PRESENT: 1. Hon'ble Member (J) **Shri Rajeswara Rao Vittanala**
2. Hon'ble Member (T) **Dr. Ashok Kumar Mishra**

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB) No.69/BB/201 8	For hearing	Sec 10 of I&B code	M/s Shantha Projects Limited	S Peer Mohd Advocate	State bank of India	Shri Deepak

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	B. PARAMESHWARA UDPA IRP/RP	REPRESENTATION TO WHOM RP	SIGNATURE B.P. Udpa
	9483712078			

PETITIONER/s: m/s Shantha Projects Ltd.

RESPONDENT/s :

ORDER

Heard Shri B.Parameshwara Udpa, Learned IRP/RP. He submits that he was appointed as IRP by the Tribunal vide order dated 10.10.2018. The first meeting of CoC was held on 07.11.2018 and the Second meeting was held on 27.11.2018. He was recommended/confirmed as Resolution Professional subject to approval of the adjudicating authority. Therefore, he urged the Tribunal to confirm him as Resolution Professional. We have perused the minutes of meeting of the CoC of the Corporate Debtor held on 07.11.2018 and 27.11.2018. Since the State Bank of India is sole member of CoC and recommended the IRP to be RP, the IRP eligible to be confirmed as RP.

Hence, Shri B.Parameshwara Udpa, Interim Resolution Professional has been confirmed as RP. He is directed to initiate of Corporate Insolvency Resolution Process(CIRP) in respect of Corporate Debtor expeditiously.

MEMBER(T)

MEMBER(J)

Raushan

h